

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**I.A. No. 202 of 2011 IN
DFR No. 791 of 2011**

Dated: 5th December, 2011

**Present :Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice P.S. Datta, Judicial Member**

In the matter of:

**M/s Waryam Steel Castings (P) Ltd Appellant (s)
Versus**

**Punjab State Power Corporation Ltd.
& Anr Respondent (s)**

Counsel for the Appellant (s) : Mr. Saurabh Dhawan

Counsel for the Respondent (s) : Mr. Sakesh Kumar for
R-2
Ms. Sneha Venkataramani
for PSPCL

ORDER

Learned counsel for the appellant has filed revised affidavit.

Apparently, there is delay of 74 days in filing the present appeal from the date of passing the main order dated 19th January, 2011. The appellant has given reasons for causing delay in filing the instant appeal. We are satisfied with the reasons given by the appellant. Learned counsel for the respondents have no objection if I.A. No. 202 of 2011 moved by the appellant for condonation of delay is allowed. Accordingly, I.A. No. 202 of 2011 moved by the appellant for

Contd...P2

condonation of delay is hereby allowed and the delay of 74 days in filing the instant appeal is condoned.

Admit.

Respondent no.1 seeks four weeks' time to file reply. She is permitted to do so by 5.01.2012, after serving copy on the other side.

Post the matter on **11.01.2012**.

In the meantime, the appellant is at liberty to file rejoinder, if any.

(Justice P.S. Datta)
Judicial Member

(Rakesh Nath)
Technical Member

rkt/ks